

MINISTRY OF FINANCE

(Department of Revenue)

(CENTRAL ECONOMIC INTELLIGENCE BUREAU)

(COFEPOSA UNIT)

**(TO BE PUBLISHED IN SUB-SECTION(ii) OF SECTION 3 OF PART II IN
THE GAZETTE OF INDIA.)**

New Delhi, the 11th February, 2003.

ORDER

Whereas the Joint Secretary to the Government of India, Specially empowered under sub-section (1) of Section 3 of the Conservation of Foreign Exchange and Prevention of Smuggling Activities Act, 1974(52 of 1974) issued order F.No.673/50/2002-Cus.VIII, dated 30.10.2002 under the said sub-section directing that Shri Tarun Khurana, R/o 11-B, DDA Flats, Shahpur Jat, New Delhi be detained and kept in custody in the Central Jail, Tihar, New Delhi, with a view to preventing him from smuggling goods in future.

2. Whereas the Central Government has reasons to believe that the aforesaid person has absconded or is concealing himself so that the order cannot be executed;

3. Now, therefore, in exercise of the powers conferred by Clause (b) of sub-section (1) of Section 7 of the said Act, the Central Government hereby directs the aforesaid person to appear before the Commissioner of police, Delhi within 7 days of the publication of this order in the Official Gazette.

F.No.673/50/2002-Cus.VIII

(V.K Khanna)

Under Secretary to the Govt. of India